

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.697/2017 in
OA No.4030/2014

New Delhi this the 22nd day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. A.K. Alok
S/o Late shri Raj Kishore Prasad Verma
J-33, IIInd Floor
Saket, New Delhi-110017.Applicant

(By Advocate: Shri Harshit Sanwal)

Vs.

Mr. Rajiv Yaduvanshi
Secretary (Health & Family Welfare)
Government of NCT Delhi
9th Level, A Wing
Delhi Secretariat, IP Estate
New Delhi-110002.Respondent

(By Advocate: Shri Amit Anand)

ORDER (ORAL)

Justice Permod Kohli:

Vide Order dated 16.11.2016 passed in OA No.4030/2014 following directions were issued:-

“5.....Under these given circumstances, and in absence of relevant facts, we permit the applicant to file a detailed representation with regard to any unpaid retiral benefit as also for the claim of promotion from his due date or at least from the date his juniors were promoted. Let the representation be filed within a period of four weeks. Respondents are directed to take decision on the representation of the applicant within a period of two months from the date of

receipt of the representation and dispose of the same by a reasoned and speaking order.

6. With the above observations, the OA stands disposed of. No costs."

2. Shri Amit Anand, learned counsel appearing for respondents has placed on record copy of an order dated 01.01.2018 whereby the representation filed by the applicant has been disposed of by passing a speaking order.

3. In this view of the matter, the directions stand complied with. Contempt proceedings are dropped. Needless to say that the applicant may seek remedial measure, if aggrieved, in accordance with law.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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